

loudspeaker addresses on Bazar days in villages adjacent to level crossings where accidents have occurred, contacting the automobile associations and the heads of village panchayats etc., with a view to educating the road users about the hazards involved in negotiating the level crossings carelessly. State Governments have also made provision in the Motor Vehicles Act making it obligatory for the drivers of passenger buses to stop short of the unmanned level crossings and negotiate them only after ensuring that the passage is clear.

Whistle Boards are also provided on either side of the level crossings from where the Drivers start whistling continuously to warn the road users of the approaching train.

#### **Tax Content in the Prices of Scooters and Motar Cars**

3211. SHRI CHANDRA SHEKHAR SINGH: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 3411 on the 18th March, 1969 and state:

(a) whether the required information asked in part (a) of the question has since been collected; and

(b) if so, whether the same would be laid on the Table of the House?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) and (b). The information is being collected and it will be laid on the Table of the Sabha as soon as it is available.

#### **Licensing of Firms under Industries (Development and Regulation) Act, 1951**

3212. SHRI S. N. MISRA: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have licensed the following firms under the Industries (Development and Regulation) Act, 1951;

- (i) Utkal Machinery Ltd., Kansbhal, Orissa

- (ii) Larson and Tubro, Bombay  
 (iii) Anup Engineering Works, Ahmedabad  
 (iv) Texmaco, Calcutta  
 (v) A. P. V. Engineering Co., Calcutta; and

(b) if so, the details of the licences issued?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Yes Sir, except that in the case of M/s Anup Engineering Works, Ahmedabad, no licence has been issued so far.

(b) Details of all licences issued under the Industries (Dev. and Reg.) Act, 1951, are published in a number of journals. *viz.* Weekly "Bulletin of Industrial Licence, Import Licences and Export Licences" and "Indian Trade Journal" and the Monthly "Journal of Industry and Trade". Copies of these publications are available in the Library of the Parliament.

#### **Enquiry Against Director-General of Technical Development**

3213. SHRI BANSH NARIAN SINGH:  
 SHRI KANWAR LAL GUPTA:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government received complaints of corrupt practices against Shri B. D. Kalelkar, Director General of Technical Development stating that the assets of Shri Kalelkar were grossly disproportionate to his income;

(b) if so, the details of his property in his own name and in the name of his dependents;

(c) the action taken by Government over this complaint and the result of the inquiry made; and

(d) why C. B. I. has not finalised its inquiry against him about the complaint regarding corruption and favouritism made earlier?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) A member of the Lok